Roads Constructed under PMGSY in Madhya Pradesh

- †*239. SHRI P.K. MAHESHWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the funds allocated so far to Madhya Pradesh under the Pradhan Mantri Gram Sadak Yojana;
- (b) the details of utilisation of funds by the State Government provided by the Centre; and
 - (c) the details of the roads constructed under the scheme?
- THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR): (a) The annual allocation of Madhya Pradesh under the Pradhan Mantri Gram Sadak Yojana (PMGSY) is Rs. 213 crore. In the years 2000-2001 and 2001-02, an amount of Rs. 465.64 crore has been released to Madhya Pradesh under PMGSY.
- (b) The State Government has reported that the value of work done upto October, 2002, is Rs. 214.50 crore, while payment to the tune of Rs. 186.92 crore has been made in the aforesaid period.
- (c) The State Government has reported that 82 road works providing connectivity to 144 habitations so far been completed.

Constitution of SERC in Kerala

- *240. SHRI N.K. PERMACHANDRAN: Will the Minister of POWER be pleased to state:
- (a) whether the Government of Kerala has constituted the Tariff Regulatory Commission;
- (b) whether any Central financial assistance was denied to Kerala in connection with the non-constitution of Tariff Regulatory Commission;
 - (c) if so, the details thereof;
- (d) whether Government propose to extend the Central assistance due to Kerala; and
 - (e) if so, the details thereof?

THE MINISTER OF POWERS (SHRI ANANT GANGARAM GEETE): (a) Government of Kerala has taken in principle decision to establish State Electricity Regulatory Commission (SERC) However, SERC is yet to be constituted in Kerala.

[†]Original notice of the question was received in Hindi.

- (b) and (c) Government of India is extending financial assistance to those State Governments under Accelerated Power Development and Reforms Programme (APDRP) who sign MoU/MoA with Government of India committing themselves to a time bound programme of reforms including setting up of SERC. An amount of Rs. 22.42 crore were to be released during the Financial Year 2000-01 to Kerala under this programme. As the Government of Kerala had not signed the MoU and had not constituted SERC these funds were not released to it.
- (d) and (e) As the Government of Kerala has signed the MoU with Ministry of Power on 4.8.2001 an amount of Rs. 17.07 crore was released to them under APDRP during 2002-03.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Mining undertaken in Aravali Hills near Delhi

- 1506. SHRI JANARDHANA POOJARY: Will the Minister of COAL AND MINES be pleased to state:
- (a) whether it is a fact that extensive mining operation is undertaken in the Aravali Hills near Delhi;
- (b) if so, what are the guidelines for issuing mining licences in the ecologically sensitives areas, the number of operators engaged in mining in the region and action taken against violators of norms during the last three years;
- (c) whether it is a fact that indiscriminate mining has badly affected the ground water level and the forest in the region; and
- (d) if so, the measures contemplated to protect the Aravali Hills and the water level in the region?
- THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (SHRI RAVI SHANKAR PRASAD): (a) The State Government of Haryana has informed that mining operation upto 5 km. from Delhi-Haryana boundary lying closed in view of interim orders dated 6.5.2002 passed by the Hon'ble Supreme Court of India. Moreover, the Supreme Court in its order dated 31.10.2002 has directed that all mining activity in the Aravali Hills is prohibited and banned.
- (b) The Ministry of Environment and Forests (MoEF), Government of India, has declared Aravali Hills of District Gurgoan of Haryana and District Alwar of Rajasthan, as ecologically sensitive areas and *vide* their